

## CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

# O.A. No. 317 of 1992

Date of decision: 08.08.2000 Mr. A. A. Parmar : Petitioner [s] Mr. P. H. Pathak : Advocate for the petitioner [s] Versus Union of India and Ors. : Respondent [s] Mr. B. N. Doctor : Advocate for the Respondent [s]

#### CORAM:

THE HON'BLE MR. V. RAMAKRISHNAN VICE CHAIRMAN

THE HON BLE MR. A.S. SANGHAVI MEMBER (J)

#### JUDGMENT

- 1. Whether Reporters of Local papers may be allowed to see the judgment?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the judgment?
- 4. Whether it needs to be circulated to other Benches of the Tribunal ?▶



A. A. Parmar, 14, Hanspratap Society, Behind Civil Hospital, B-Colony, Ahmedabad - 16.

= Applicant =

#### Advocate: Mr. P. H. Pathak

Versus

- The Union of India,
   Notice to be served through
   The Secretary to Govt., of India,
   Department of Space, New Delhi.
- Mrs. S. S. Joshi,
   Head, P & G.A.
   Indian Space Research Organisation,
   Space Application Centre,
   Ahmedabad 53.
- The Administrative Officer, Indian Space Research Organisation, Space Application Centre, Ahmedabad - 53.

= Respondents =

Advocate: Mr. B.N. Doctor

### ORAL ORDER O.A 317 of 92

Date: 08.08.2000

Per Hon'ble Shri. V. Ramakrishnan : Vice Chairman.

Heard Mr. Pathak. He says that the main ground urged in support of the O.A is that the termination orders are in violation of the provisions of the I.D. Act. In the light of the decision of the Supreme Court in the case of Krishna Prasad Gupta Vs. Controller, Printing & Stationery (1996) 32 ATC 211,



this Tribunal has no jurisdiction to entertain matters pertaining to I.D. Act, Mr. Pathak seeks leave to take back the O.A to present it before the appropriate forum. Leave granted. Papers may be returned to Mr. Pathak keeping one copy for record purpose.

Ops despises y.

(A.S. Sanghavi) Member (J)

(V. Ramakrishnan) Vice Chairman

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